

DIVISION BENCH
COURT - II

P-111

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/226(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	SHIVANI ENTERPRISES VS KEJRIWAL MIINIING PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Amir Bavani, Adv.] For the Operational Creditor
Ms. Kiran Sharma, Adv.]

Mr. Shaunak Mitra, Adv.] For the Corporate Debtor
Ms. Rashika Goyal, Adv.]

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. Learned Counsel Mr. Shaunak Mitra appearing on behalf of the Corporate Debtor hand-over the Demand Drafts towards full and final payments of the principal amount that is due with the Operational Creditor.
3. The Demand Drafts are accepted by the learned Counsel appearing for the Operational Creditor.
4. Therefore, nothing survive for adjudication in the present application.
5. Accordingly, C.P. (IB)/226(KB)2023 is dismissed as infructuous.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**